

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF R-BRANDS LIFESTYLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R-BRANDS LIFESTYLE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/04/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100MH2006PTC161442
5.	Address of the registered office and principal office (if any) of corporate debtor	C-204, Neelkanth Business Park, Near Vidyavihar Station, Vidyavihar (West), Mumbai 400086
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: May 2, 2023 Date of Receipt of Order by IRP: May 3, 2023
7.	Estimated date of closure of insolvency resolution process	October 29, 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemant Shripad Shetye Regd. No. IBBI/IPA – 002/IP – N00894/ 2019 -2020/12872
9.	Address and e-mail of the interim resolution professional, as registered with the Board	206, 2 nd Floor, Tantia Jogani Industrial Estate, J.R. Boricha Marg, Opp. Lodha Excelus, Lower Parel East, Mumbai – 400 011 Email: irp@hspnassociates.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	206, 2 nd Floor, Tantia Jogani Industrial Estate, J.R. Boricha Marg, Opp. Lodha Excelus, Lower Parel East, Mumbai – 400 011 Email: rbrands.cirp@gmail.com
11.	Last date for submission of claims	May 17, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable – As per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable




Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the R-Brands Lifestyle Private Limited on May 02, 2023

The creditors of R-Brands Lifestyle Private Limited are hereby called upon to submit their claims with proof on or before May 17, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

For R-Brands Lifestyle Private Limited

Hemant Shripad Shetye
Interim Resolution Professional
IBBI/IPA – 002/IP – N00894/ 2019 -2020/12872
Date: May 05, 2023
Place: Mumbai



A handwritten signature in black ink, consisting of a stylized 'H' followed by a long horizontal line.

Hemant Shripad Shetye
Insolvency Professional
Reg. No. IBBI/IPA-002/IP/N00894/2019-2020/12872
208, 2nd Floor, Tantia Jogani Industrial Estate,
J. R. Boricha Marg, Opp. Lodha Excelus,
Lower Parel (E), Mumbai - 400 011.